

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. :
Shivanu Mehta & Ankush Mehta Vs. State
FIR No. : 430/2017
PS : Paschim Vihar West
U/s : 307/34 IPC & 25 Arms Act

20.07.2020 Hearing took place through CISCO WebEx.

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Ankit Kumar, Ld. Counsel for applicant/accused.
Ms. Arti, Ld. DCW Counsel.
IO SI Anil Sharma in person.

IA No. 05/20

The report which has been filed in FIR No. 430/17, U/s 307 IPC, PS Paschim Vihar has been placed on record by the Ahlmad of this Court. I have perused the report.

In sum and substance the report is in no manner different from the report filed by PS Hari Nagar. The surety namely Sumitra is not residing at the given address. Thus, the application filed by the accused/applicant Ankush Mehta is dismissed as the address remains unverified which was specifically directed in the order dated 18.05.2020 passed by Sh. Vishal Singh Ld. ASJ. Application stands disposed off. Copy of order be given dasti to the IO. Copy of order be sent to Ld. Counsel for applicant / accused through electronic mode.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/20.07.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Shyam Kishan Pal & Anr. Vs. State
FIR No. : 102/2019
PS : Mayapuri
U/s : 376D/345B/354/341/
323/34 IPC

Application taken up for hearing in terms of circular no. 24-
DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No.
487/11165-11192/ Misc. / Gaz. /DJ West/ 2020 dated 15.07.2020.

20.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Sanjay Kumar, Ld. Counsel for applicant/accused
Shyam Kishan Pal.
Mr. Yogesh , Ld. Counsel for applicant/accused Munna
Lal.

IA No. 05/2020

This is an application filed on behalf of accused Munna
Lal seeking interim bail. Let notice of the application be issued to the
State. Ld. Addl. P. P. for State accepts notice. Notice be issued to
complainant in view of the practice directions of Hon'ble Delhi High
Court.

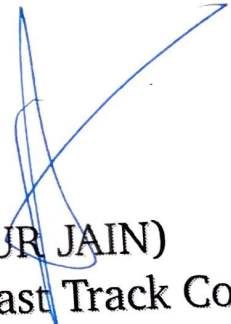
Put up on 28.07.2020.

IA No. 06/2020

This is an application filed on behalf of accused Shyam

Man Pal seeking interim bail. Let notice of the application be issued to the State. Ld. Addl. P. P. for State accepts notice. Notice be issued to complainant in view of the practice directions of Hon'ble Delhi High Court. The medical documents filed along with bail application be verified.

Put up on 25.07.2020.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/20.07.2020

IN THE COURT OF SH. ANKUR JAIN
01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Vikas Kumar Vs. State
FIR No. : 509/2016
PS : Patel Nagar

Hearing took place through CISCO WebEx.

Application taken up for hearing in terms of circular no. 24-DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 487/11165-11192/ Misc. / Gaz. /DJ West/ 2020 dated 15.07.2020.

20.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Sumit Sarna, Ld. Counsel for applicant/accused.
Ms. Arti Pandey, Ld. DCW Counsel.

Fresh bail application has been filed seeking regular bail.

Issue notice to the State, Ld. Addl. P. P. for State accepts notice.
Report be filed by IO. Notice be issued to complainant in terms of
practice directions of the Hon'ble High Court of Delhi.

Put up on 29.07.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/20.07.2020

IN THE COURT OF SH. ANKUR JAIN
-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Mohd. Shahzahan Ali Vs. State
FIR No. : 539/2014
PS : Mundka
U/s : 376 (D)/ 326/452 IPC

Application taken up for hearing in terms of circular no. 24-
DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No.
487/11165-11192/ Misc. / Gaz. /DJ West/ 2020 dated 15.07.2020.

20.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. R. R. Jha, Ld. Remand Counsel from DLSA for
applicant M.S. Ali.

Issue notice to State. Ld. Addl. PP for State accepts
notice. Notice be issued to complainant in terms of the practice
directions of the Hon'ble DHC.

Put up on 28.07.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/20.07.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

State Vs. Amit

FIR No. : 264/2019

PS : Khyala

U/s : 376/506 IPC

Application taken up for hearing in terms of circular no. 24-DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 487/11165-11192/ Misc. / Gaz. /DJ West/ 2020 dated 15.07.2020.

20.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Vikas Bharadwaj, Ld. Counsel for applicant/accused
with accused.

IA No. 02/20

Fresh application filed for release of mobile.

Report be called from IO.

Put up on 29.07.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/20.07.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Ashutosh Mishra Vs. State
FIR No. : 490/16
PS : Rajouri Garden
U/s : 376 IPC

Hearing took place through CISCO WebEx.

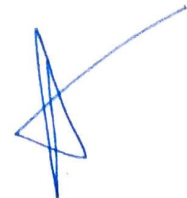
Application taken up for hearing in terms of circular no. 24-DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 487/11165-11192/ Misc. / Gaz. /DJ West/ 2020 dated 15.07.2020.

20.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Ayush, Ld. Proxy Counsel for applicant/accused.
Ms. Arti Pandey, Ld. DCW Counsel for complainant along with complainant.

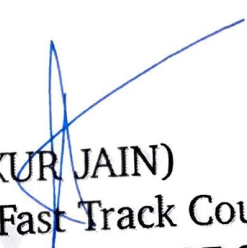
Reply on behalf of the accused has been filed. Copy stated to have been received by the complainant. Complainant request for adjournment on the ground that she was unable to contact her counsel. At her request one opportunity is granted.

Ld. Counsel for the accused submits that he has filed an application seeking modification of the order dated 17.10.2019. Complainant submits that she is not aware of the application. A copy of the application be supplied to Ld. Counsel for complainant and to Ms. Arti Pandey, Ld DCW Counsel. Reply, if any, be filed by complainant.



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Put up on 04.08.2020 for arguments on both the applications.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/20.07.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. :
Darvesh Kumar Vs. State
FIR No. : 61/18
PS : Mianwali Nagar
U/s :376/328/344/354D/506 IPC
& 67 IT Act

Hearing took place through CISCO WebEx.

Application taken up for hearing in terms of circular no. 24-
DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No.
487/11165-11192/ Misc. / Gaz. /DJ West/ 2020 dated 15.07.2020.

20.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Alamine, Ld. Counsel for applicant/accused.
Ms. Arti Pandey, Ld. DCW Counsel.

IA No. 03/20

Fresh application filed for grant of interim bail.

Let notice of the application be issued to complainant in
terms of the practice directions of Hon'ble Delhi High Court. Notice
be issued to the State. Ld. Addl. PP for State accepts notice.

Put up on 30.07.2020 for arguments.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/20.07.2020